

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

The Principal Distt. & Sessions Judge,
All Districts of J&K State.

No.: 1869-91/8ts

Dated: 15-4-17

Subject: Pendency related information required to be sent in the accompanying format.

Sir,

Kindly find enclosed herewith letter received from Shri Sanjay Parihar, Registrar, Supreme Court of India New Delhi regarding the subject cited above.

You are requested to furnish related consolidated information on the prescribed format of your court and courts subordinate to you on or before **17-04-2017** positively through Tele - Fax No. **0191-2539896** for onward transmission to the concerned quarter as desired.

The matter may be treated as **Most urgent**.

Encl: Three leaves.

Yours faithfully'

(Sanjay Dhar)

Registrar General

No. 1892/8ts

DA: 15-4-17

Copy to:-

Incharge NIC J&K High Court wing, Jammu for uploading the same in the High Court website.

Registrar General

OK

From: Sanjay Parihar, Registrar, Supreme Court of India

To: The Registrar Generals

(High Courts of Calcutta, Gauhati, Jammu & Kashmir, Meghalaya, Manipur and Telangana & Andhra Pradesh)

Subject: Pendency related information required to be sent in the accompanying format

Dear Sir,

As Arrears Committee constituted in the Supreme Court of India for High Courts chaired by Hon'ble Justice A.K. Goel is scheduled to have an interaction with different stakeholders next week.

In this connection, I am under directions to request you to send the desired information regarding disposal of Civil/Criminal Appeals of High Courts; Institution, Disposal and Pendency of High Courts and Subordinate Courts; Disposal of cases per judicial officer in Subordinate Courts and data relating to under-trial prisoners cases in the accompanying format.

You are kindly requested to provide the information in the format enclosed positively by **3rd April, 2017 evening.**

Thanking you.

Yours faithfully,

Sanjay Parihar

Registrar

Supreme Court of India

011-23381526

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7/4/17

I. Institution, Disposal and Pendency data for High Courts relating to Criminal Appeals and Civil Second Appeals

S. No.	Name of High Court	Criminal Appeals						Civil Second Appeals						
		Institution during the year 2016	Disposal during the year 2016	Pendency as on 01.01.2017	Average Judge Strength for the year 2016	No. of Benches allocated for Criminal Appeals on an average basis in 2016		Disposal Rate of Criminal Appeals in 2016	Institution during the year 2016	Disposal during the year 2016	Pendency as on 01.01.2017	No. of Benches allocated for Second Appeals on an average basis in 2016		Disposal Rate of Second Appeals in 2016
						SB	DB					SB	DB	

II. Pendency data relating to High Courts

Name of High Court	Institution of cases during the year 2016	Disposal of cases during the year 2016	Pendency of cases as on 01.01.2017	No. of cases pending for more than 5 years as on 01.01.2017	Judge Strength as on 01.01.2017	
					Sanctioned	Working

III. Data of Disposal per Judicial Officer in the Subordinate Courts

S. No.	State	Maximum Disposal reported by a Judicial Officer in the year 2016 (No. of cases)	Minimum Disposal reported by a Judicial Officer in the year 2016 (No. of cases)	Average Disposal per Judicial Officer in the year 2016 (No. of cases)

